

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 34 of 2019

In the matter of:

**Jalgaon District Medicine Dealers Association
(JDMDA) & Ors.**

....Appellants

Vs.

Competition Commission of India & Anr.

....Respondents

Present:

Appellants: Mr. Nakul Mohta and Mr. Johnson Subba, Advocates

**Respondents: Ms. Manmeet Arora and Ms. Samapika Biswal, Advocates
for R-1.**

Ms. Bulbuli Richong, Dy. Director

ORDER

12.02.2020: Ms. Samapika Biswal, Advocate accompanied by Ms. Bulbuli Richong, Dy. Director, CCI representing the 'Competition Commission of India' submits that there is no necessity of filing a Reply as the commission relies on record. In so far as Mr. Nadie Jauhri - Respondent No. 2 (Informant) is concerned, he has not appeared despite service of notice.

Post the matter 'for admission (after notice)' on **24th March, 2020.**

In the meantime, Ms. Bulbuli Richong, Dy. Director, CCI shall make relevant records available, if required for perusal.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/nn